

HARYANA VIDHAN SABHA

RESUME

OF

BUSINESS TRANSACTED

BY THE

FOURTEENTH HARYANA VIDHAN SABHA

DURING

THE SECOND (NOVEMBER) SESSION, 2019

WITH

APPENDIX CONTAINING DAILY BULLETINS



HARYANA VIDHAN SABHA SECRETARIAT

CHANDIGARH

NOVEMBER, 2019

PREFACE

The following pages contained Resume of Business transacted by the Fourteenth Vidhan Sabha during its Second Session held on 26th November, 2019 togetherwith the Bulletin issued after the adjournment of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh
,2020

Secretary.

TABLE OF CONTENTS

Sr. No.	Subject	Page
1.	Statement regarding Council of Ministers etc.	
2.	Statement regarding party position	
3.	Summoning, Sittings and Prorogation of the Haryana Vidhan Sabha	
4.	Programme Observed	
5.	Panel of Chairpersons	
6.	Election of Dy. Speaker	
7.	Committee	
8.	References	
9.	Legislation	
10.	Synopsis of the Bills	
11.	Resolutions-	
	(i) Official	
	(ii) Non-official	
12.	Report Presented/laid	
13.	Papers presented/Laid/Re-laid	
14.	Calling Attention Motion Under Rule-73	
15.	Comparative statements of speeches made and time taken thereon	
16.	Figures relating to Questions	
17.	Question Statement	
18.	Statement Showing the Date-Wise Number of Starred Questions Answered/not put/Postponed	
19.	Statement showing the Date-Wise Number of Starred Questions deemed to have been answered Under Rule 45 (1)	
20.	Statement showing the number of Starred Questions in the name of Different Ministers date-wise	
21.	Appendix	
	Bulletin (November) Session, 2019	

STATEMENT REGARDING COUNCIL OF MINISTERS ETC.

As on 26th November, 2019.

SPEAKER

Shri Gian Chand Gupta

CHIEF MINISTER

Shri Manohar Lal

DEPUTY CHIEF MINISTER

Shri Dushyant Chautala

MINISTERS

1. Shri Anil Vij, Home Minister
2. Shri Kanwar Pal, Education Minister
3. Pandit Mool Chand Sharma, Transport Minister
4. Shri Ranjit Singh, Power Minister
5. Shri Jai Parkash Dalal, Agriculture Minister
6. Dr. Banwari Lal, Cooperation Minister

MINISTERS OF STATE

1. Dr. Om Prakash Yadav, Minister of State for Social Justice & Empowerment
2. Smt. Kamlesh Dhanda, Minister of State for Women & Child Development
3. Shri Anoop Dhanak, Minister of State for Archaeology & Museums
4. Sardar Sandeep Singh, Minister of State for Sports & Youth Affairs

SECRETARY TO LEGISLATURE

Shri R.K. Nandal

STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA

AS ON 26TH NOVEMBER, 2019.

1. Hon'ble Speaker	01
2. Bharatiya Janata Party	39
3. Indian National Congress Party	31
4. Jannayak Janta Party	10
5. Indian National Lok Dal	01
6. Haryana Lokhit Party	01
7. Independent	07

Total	90

**SUMMONING, SITTINGS AND PROROGATION OF THE
HARYANA VIDHAN SABHA**

The Fourteenth Haryana Vidhan Sabha was summoned to meet for its Second Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 26th November, 2019, by an order of the Governor dated the 20th November, 2019, and continued to meet till the 26th November, 2019, when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 28th November, 2019.

During the Session, the Sabha held 1 sitting, as may be seen from the programme observed.

**PROGRAMME OBSERVED BY THE FOURTEENTH HARYANA VIDHAN SABHA
DURING ITS SECOND SESSION HELD ON 26TH NOVEMBER, 2019.**

Dated	Programme
1. 26 th November, 2019 (11.00 A.M. to 4.49 P.M.)	2. 1. Obituary References (For details see under the heading 'References' 2. Presentation and adoption of the First Report of the Business Advisory Committee. 3. Motion Under Rule 15 regarding exemption of the day's proceeding from the provisions of the Rule "Sitting of the Assembly", indefinitely. (Carried) 4. Motion Under Rule 16 regarding adjournment of the Assembly Sine-die. (Carried) 5. Election of Deputy Speaker. 6. OFFICIAL RESOLUTION Regarding Commemoration of 70 th Anniversary of the adoption of Constitution of India. (Carried) (For text of the Resolution/Details see heading 'Resolution'). 7. <u>LEGISLATIVE BUSINESS:-</u> Bills introduced/considered and passed- The Haryana Panchayati Raj (Second Amendment) Bill, 2019.

PANEL OF CHAIRPERSONS

On the 21st November, 2019 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for November Session, 2019 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Aseem Goel Naneola, M.L.A.
 2. Smt. Seema Trikha, M.L.A.
 3. Shri Jagbir Singh Malik, M.L.A.
 4. Shri Randhir Singh Gollen, M.L.A.
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ELECTION OF THE DEPUTY SPEAKER

The Haryana Vidhan Sabha elected Shri Ranbir Gangwa, M.L.A. as Deputy Speaker in its meeting held on 26th November, 2019

COMMITTEE
BUSINESS ADVISORY COMMITTEE

[Nominated on the 21st November, 2019 under Rule 33 (1) and (3)]

- | | | |
|----|--|------------------------|
| 1. | Shri Gian Chand Gupta, Hon'ble Speaker | Ex-officio Chairperson |
| 2. | Shri Manohar Lal, Hon'ble Chief Minister | Member |
| 3. | Shri Dushyant Chautala, Deputy Chief Minister | Member |
| 4. | Shri Kanwar Pal, Parliamentary Affairs Minister | Member |
| 5. | Shri Bhupinder Singh Hooda, Leader of Opposition | Member |
-

REFERENCES

References to the deaths of late:-

1. Shri Azmat Khan, former Member of Haryana Legislative Assembly.
 2. Martyrs of Haryana.
 3. Others.
- were made on the 26th November, 2019, by the Chief Minister.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke.

The Speaker also associated himself with the sentiments expressed in the House and spoke.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Shri Azmat Khan, former Member of Haryana Legislative Assembly.	Shri Sajid Husain great-grandson of Late Shri Azmat Khan, former Member of Haryana Legislative Assembly, Village Malai, District Palwal.
2.	Martyrs of Haryana.	
(i)	Subedar Kamaljeet Singh, Ambala City, District Ambala.	Smt. Samandeep Kaur W/o Late Subedar Kamaljeet Singh, H.No. 2290/1, Subhash Nagar Colony, Baldev Nagar, Ambala City, District Ambala.
(ii)	Havildar Somdutt, Village Kharkara, District Rohtak.	Smt. Pashmina W/o Late Havildar Somdutt, Village Kharkara, District Rohtak.
(iii)	Sepoy Amandeep, Village Dudhwa, District Charkhi Dadri.	Smt. Sanjeet W/o Late Sepoy Amandeep, Village Dudhwa, District Charkhi Dadri.
3.	Common	
(i)	Shri Dharmender Singh Hooda brother of Chaudhary Bhupinder Singh Hooda, former Chief Minister, Haryana.	Chaudhary Bhupinder Singh Hooda, former Chief Minister, Haryana, brother of Late Shri Dharmender Singh Hooda, Matu Ram Bhawan, D-Paark, Delhi Road, Rohtak.
(ii)	Shri Kirori Mal Nayar, Father of Shri Jagdish Nayar, MLA.	Shri Jagdish Nayar, MLA, S/o Late Shri Kirori Mal Nayar, Village Penglatu, District Palwal.
(iii)	Shri Jagdish Yadav, Cousin of Shri Laxman Singh Yadav, MLA.	Shri Laxman Singh Yadav, MLA, Cousin of Late Shri Jagdish Yadav, H.No. 1794, Sector-4, Rewari, Near Sainik School.
(iv)	Shri Balbir Singh Malik, Cousin of Shri Kulbir Singh MALik, Ex-Dy. Speaker.	Shri Kulbir Singh Malik, Ex-Dy. Speaker, Cousin of Late Shri Balbir Singh malik, H.No. 1231, Urban Estate Jind.
(v)	Shri Sushil Deswal, Brother-in-law of Shri Bijender Singh Kadian, Ex-Minister.	Shri Bijender Singh Kadian, Ex-Minister, Brother-in-law of Late Shri Sushil Deswal, Yash Farm, GT Road, Village Sewah, District Panipat.
(vi)	Smt. Santosh Yadav, Mother of Dr. Sudha Yadav, Ex-M.P.	Dr. Sudha Yadav, Ex-M.P, Daughter of Late Smt. Santosh Yadav, H.No. 258, Sector-10A, Gurugram.

(vii)	Shri Ram Mehar, Brother-in-law of Shri Ganga Ram, Ex-MLA.	Shri Ganga, Ex-MLA, Brother-in-law of Late Shri Ram Mehar, Village Bhora Kalan, Tehsil Farukh Nagar, District Gurugram.
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LEGISLATION

The Sabha considered the Legislative Business on the 26.11.2019. The Sabha passed One Bill (See Table).

TABLE

Sr. No.	Title of the Bill	Minister Introducing	Date of Introducing	Date of Consideration	Number of Speeches			Time taken in minutes			Amendment Proposed T- O- I	Amendment Carried T- O- I	Amendment Lost T- O- I	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
					T	O	I	T	O	I					
1.	2	3	4	5	6	7	8	9	10	11	12				
1.	The Haryana Panchayati Raj (Second Amendment) Bill, 2019.	Deputy Chief Minister	26.11.2019	26.11.2019	2 4 1	3 6 1	- - -	- - -	- - -	10	26.11.2019				

T – Treasury
O- Opposition
I- Independent

SYNOPSIS OF BILL PASSED BY THE HARYANA VIDHAN SABHA DURING NOVEMBER SESSION, 2019.

1. The Haryana Panchayati Raj (Second Amendment) Bill, 2019. (Bill No. 35-HLA of 2019) (Introduced and passed on 26th November, 2019).

This Bill seeks to amend the principal Act with a view to prohibit the opening of intoxicating liquor vends in the Sabha area, while there exists a general demand of local residents who constitute the Gram Sabha that such liquor vends should not be opened in their Sabha area. This legislation will bring about such changes in the Act as would help to give precedence to the views of one-tenth members of Gram Sabha, over and above the opinion of the Gram Panchayat. Further such a resolution may be passed upto 31st December to make the ban effective from 1st April of the next year.

RESOLUTION

(i) OFFICIAL

Regarding Commemoration of 70th Anniversary of the adoption of Constitution of India:-

The Chief Minister moved the following resolution on 26th November, 2019:-

“पूरा भारतवर्ष आज संविधान दिवस मना रहा है। आज ही के दिन 26 नवम्बर, 1949 में संविधान सभा ने भारत का संविधान अंगीकार किया था। इसके दो मास पश्चात् 26 जनवरी, 1950 को संविधान लागू हुआ और भारत एक गणतंत्र बना।

भारत आज दुनिया का सबसे बड़ा लोकतंत्रिक देश है। हमारा संविधान हमारे लोकतंत्र का पावन ग्रंथ है। इसी के द्वारा आज हर देशवासी को न्याय, समानता, स्वतंत्रता, विचारों की अभिव्यक्ति तथा उन्नति के समान अवसर मिले हुए हैं।

जहां एक ओर हमारा संविधान सभी भारतीयों को अपने भाग तीन में कुछ मूल अधिकार देता है वहीं अपने भाग चार (क) में सभी नागरिकों के लिए कुछ मूल कर्तव्य भी निर्धारित करता है। हमारे संविधान के अनुच्छेद 51(क) के अनुसार—

“भारत के प्रत्येक नागरिक का यह कर्तव्य होगा कि वह—

क. संविधान का पालन करे और उसके आदर्शों, संस्थाओं, राष्ट्र ध्वज और राष्ट्रगान का आदर करे;

ख. स्वतंत्रता के लिए हमारे राष्ट्रीय आंदोलन को प्रेरित करने वाले उच्च आदर्शों को हृदय में संजोए रखे और उनका पालन करे;

ग. भारत की प्रभुता, एकता और अखण्डता की रक्षा करे और उसे अक्षुण्ण रखे;

घ. देश की रक्षा करे और आह्वान किये जाने पर राष्ट्र की सेवा करे;

ड. भारत के सभी लोगों में समरसता और समान भ्रातृत्व की भावना का निर्माण करे, जो धर्म, भाषा और प्रदेश या वर्ग पर आधारित सभी भेदभाव से परे हो, ऐसी प्रथाओं का त्याग करे, जो स्त्रियों के सम्मान के विरुद्ध हैं;

च. हमारी सामाजिक संस्कृति की गौरवशाली परम्परा का महत्व समझे और उसका परिरक्षण करे;

छ. प्राकृतिक पर्यावरण की, जिसके अंतर्गत वन, झील, नदी और वन्य जीव हैं, रक्षा करे और उसका संवर्धन करे तथा प्राणी मात्र के प्रति दया भाव रखे;

ज. वैज्ञानिक दृष्टिकोण, मानववाद और ज्ञानार्जन तथा सौहार्द की भावना का विकास करे;

झ. सार्वजनिक सम्पत्ति को सुरक्षित रखे और हिंसा से दूर रहे;

ञ. व्यक्तिगत तथा सामूहिक गतिविधियों के सभी क्षेत्रों में उत्कर्ष की ओर बढ़ने का सतत प्रयास करे, जिससे राष्ट्र निरंतर बढ़ते हुए प्रयत्न और उपलब्धि की नई ऊंचाइयों को छू ले;

ट. यदि माता-पिता या संरक्षक है, छह वर्ष से चौदह वर्ष तक की आयु वाले अपने, यथास्थिति, बालक या प्रतिपाल्य के लिए शिक्षा के अवसर प्रदान करे।”

स्पष्टतः हमारे संविधान में दिये गये उपरोक्त ग्यारह मूल कर्तव्य प्राचीन भारतीय सभ्यता और संस्कृति के उच्च मूल्यों के प्रतिबिम्ब हैं और 'वसुधैव कुटुम्बकम्' की वैदिक विचारधारा पर आधारित हैं। इनमें शांति, धैर्य और परस्पर मेलजोल का अमर संदेश निहित है। सहनशीलता भारतीय सभ्यता का एक अभिन्न अंग है, जिसका वर्णन करते हुए स्वामी विवेकानंद जी ने कहा था कि "विश्व में धार्मिक विचारों के नाम पर जो सहनशीलता और सहानुभूति है वह आर्यों की इस धरती पर है, और कहीं नहीं। हिन्दू, मुस्लमान, सिक्ख और ईसाई परस्पर एक-दूसरे के लिए धार्मिक स्थलों का निर्माण करते हैं। ऐसा विश्व में और कहीं नहीं है। इसलिए एक बड़ी शिक्षा जो विश्व भारत में प्राप्त करना चाहता है और कर सकता है वह न केवल सहनशीलता बल्कि सहानुभूति का विचार भी है।”

वहीं दूसरी ओर वर्तमान समय में सतत विकास के वैश्विक लक्ष्यों की ओर मानव जाति की अनवरत यात्रा के लिए भी ये मूल कर्तव्य पथ-प्रदर्शन का कार्य करते हैं। मेरा मानना है कि किसी भी सभ्य समाज में अधिकार और कर्तव्य एक ही सिक्के के दो पहलू होते हैं। हाल ही में हमने राष्ट्रपिता महात्मा गांधी का 150वां जयंती वर्ष मनाया है। उन्होंने कहा था, "Right is duty well performed" अर्थात् "कर्तव्य का सही निर्वहन ही अधिकार है।" यह कटु सत्य है कि स्वतंत्रता के बाद से हमारे देश में मूल अधिकारों पर मूल कर्तव्यों के मुकाबले बहुत अधिक बल दिया गया। शुरु में शायद यह आवश्यक भी था, परन्तु अब समय आ गया है कि अपने लोकतंत्र को और परिपक्व करने के लिए हम भारत के सभी नागरिक अपने मूल कर्तव्यों का दृढ़ता से पालन करें।

इस सम्बन्ध में प्रदेश के जन-जन को विशेषकर युवा पीढ़ी को मूल कर्तव्यों से परिचित करवाने के लिए आज से बाबा साहेब डॉ० भीम राव अम्बेडकर जी की 129वीं जयंती अर्थात् 14 अप्रैल, 2020 तक पूरे प्रदेश में मूल कर्तव्य जागरूकता अभियान चलाया जाएगा। इसमें शिक्षण संस्थाओं, नागरिक संगठनों व सरकारी विभागों द्वारा मूल कर्तव्यों पर वार्ता, संगोष्ठी, प्रश्नोत्तरी,

वाद—विवाद प्रतियोगिताएं, विचार गोष्ठियां, निबंध लेखन व पेंटिंग प्रतियोगिताएं आयोजित की जाएंगी। चयनित विद्यार्थियों को पंचतीर्थ—बाबा साहेब भीम राव अम्बेडकर जन्म स्थली महू, शिक्षा भूमि लंदन, दीक्षा भूमि नागपुर, महापरिनिर्वाण स्थल दिल्ली तथा चैत्य भूमि मुम्बई का भ्रमण करवाया जाएगा।

ग्राम स्तर पर अनेक जागरूकता यात्राएं और शहरी स्थानीय निकायों में वार्ताएं आयोजित की जाएंगी। अधिवक्ता संगठनों द्वारा सम्मेलन व विचार गोष्ठियां आयोजित की जाएंगी तथा राज्य के कानूनी सहायता केन्द्रों व जिला कानूनी सेवा प्राधिकरणों द्वारा जागरूकता शिविर आयोजित किए जाएंगे।

मैं समझता हूँ कि हमारे महान् सदन की तथा इसके सभी सम्मानित सदस्यों की भी हर नागरिक को उसके मूल कर्तव्यों के बारे में अवगत करवाने तथा दैनिक जीवन में इनका अनुपालन करने की आवश्यकता पर बल देने में बड़ी महत्वपूर्ण भूमिका है। इसलिए यह सदन इस दिशा में हर संभव, सत्त तथा प्रभावी प्रयास करने का संकल्प लेता है तथा हम एक सम्पूर्ण प्रभुत्व सम्पन्न, समाजवादी, पंथनिरपेक्ष लोकतंत्रात्मक गणराज्य के रूप, एक सशक्त भारत निर्माण में सफल हो सकें।”

Dr. Abhe Singh Yadav, Shri Aseem Goyal, Shri Sanjay Singh, Shri Laxman Napa and Dr. Kamal Gupta, Members from the Treasury Benches spoke respectively.

Smt. Naina Singh Chautala, Shri Ishwar Singh and Shri Devender Singh Babli, Members from the Treasury Benches, spoke respectively.

Shri Bhupinder Singh Hooda, Smt. Kiran Choudhry, Shri Bharat Bhushan Batra, Shri Pardeep Chaudhary, Rao Dan Singh and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke respectively.

Shri Rakesh Daultabad, an Independent Member spoke.

The Parliamentary Affairs Minister also spoke.

Shri Ghanshyam Dass, Shri Narender Gupta, Dr. Krishan Lal Middha, Shri Harvinder Kalyan, Members from the Treasury Benches spoke respectively.

Shri Bhupinder Singh Hooda, Shri Neeraj Sharma, Shri Aftab Ahmed, Smt. Shalley, Shri Shamsheer Singh Gogi, Dr. Bishan Lal, Members from the Indian National Congress Party spoke respectively.

Shri Ram Kumar Gautam, Member from the Treasury Benches,
spoke.

Shri Ranjit Singh Chautala, Shri Balraj Kundu and Shri Sombir,
Independent Members spoke respectively.

The Deputy Speaker spoke.

The Chief Minister, by way of reply, spoke.

The resolution was put and carried unanimously.

(ii) NON-OFFICIAL

1.	Number of notice received	Treasury	-
		Opposition-	-
2.	Number admitted	Treasury-	-
		Opposition-	-
3.	Number disallowed	Treasury-	-
		Opposition-	-
4.	Number lapsed	Treasury-	-
		Opposition-	-
5.	Referred back	Treasury-	-
		Opposition-	-
6.	Number renewed		-
7.	Number of Resolution not Dealt with because of the Decision that no more than one Resolution of a Member shall Be admitted for non-official day		-
8.	Total number of Resolutions for ballot		-
9.	Number of ballot held		-
10.	Date on which ballot held		-
11.	Date on which business other Than Government business was Transacted		-

REPORT PRESENTED/LAID

Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	26.11.2019	First Report of the Business Advisory Committee.

PAPERS PRESENTED/LAID/RELAID

Sr. No.	By Whom presented/laid/relaid	Date on Which presented/laid/relaid	Subject
1	2	3	4
1.	Secretary	26 th November, 2019	Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Session held in November, 2019 and have since been assented to by the Governor.
2.	THE PARLIAMENTARY AFFAIRS MINISTER	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.106/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.107/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.108/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.109/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.110/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.111/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.112/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.113/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.114/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.115/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

12.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.116/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.117/ST-2, dated the 24 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.118/ST-2, dated the 27 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.119/ST-2, dated the 31 st October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.120/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.121/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.122/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.123/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.124/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.125/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.126/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.127/ST-2, dated the 17 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.128/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

25.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.129/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.130/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.131/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.132/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.135/ST-2, dated the 29 th December, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.1/ST-2, dated the 4 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.2/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.3/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.4/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.5/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.6/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.7/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.8/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

38.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.9/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.10/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/ST-2, dated the 11 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.20/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

51.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 2 nd February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	-Ditto-	-Ditto-	To re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

64.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

77.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 29 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 6 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

90.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 24 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

103.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 30 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 nd November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

116.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.105/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification/Corrigendum No.04/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

129.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
130.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 11 th January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 18 th January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 6 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

142.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 6 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 11 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 11 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification/ Corrigendum No.25/GST-2, dated the 15 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

155.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
156.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
157.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
160.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
161.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 11 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
164.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
165.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
167.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 15 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

168.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 rd June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
169.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
170.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
171.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
172.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
173.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
174.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
175.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
176.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
177.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
178.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
179.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
180.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

181.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
182.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 22 nd August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
183.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 28 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
184.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 4 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
185.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 6 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
186.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 9 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
187.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
188.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
189.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
190.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
191.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
192.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
193.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

194.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
195.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
196.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.90/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
197.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
198.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
199.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
200.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
201.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
202.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
203.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
204.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
205.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
206.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 19 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

207.	THE PARLIAMENTARY AFFAIRS MINISTER	26 th November, 2019	to lay on the Table the Animal Husbandry & Dairying Department Notification No. S.O.72/H.A.19/2010/S.32/2019, dated 17 th September, 2019, as required under section 32 (2) of the Haryana Gau -Seva Aayog Act, 2010.
208.	-Ditto-	-Ditto-	to lay on the Table the Report of the Comptroller and Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the year ended 31 st March, 2018 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
209.	-Ditto-	-Ditto-	to lay on the Table the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non Public Sector Undertakings) for the year ended 31 st March, 2018 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
210.	-Ditto-	-Ditto-	to lay on the Table the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 st March, 2018 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

CALLING ATTENTION MOTION UNDER RULE-73

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1.	21.11.2019	श्री अभय सिंह चौटाला, विधायक	प्रदेश में बढ़ते हुए अपराध बारे।	ध्यानाकर्षण सूचना संख्या 1 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि माननीय अध्यक्ष महोदय के आदेशानुसार ध्यानाकर्षण प्रस्ताव से संबंधित कोई भी कार्य इस सत्र में नहीं होगा।
2	21.11.2019	श्री अभय सिंह चौटाला, विधायक	प्रदेश के ग्रामीण आंचल में स्वच्छ पीने के पानी की समस्या बारे।	ध्यानाकर्षण सूचना संख्या 2 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि माननीय अध्यक्ष महोदय के आदेशानुसार ध्यानाकर्षण प्रस्ताव से संबंधित कोई भी कार्य इस सत्र में नहीं होगा।
3.	21.11.2019	श्री अभय सिंह चौटाला, विधायक	प्रदेश में किसानों द्वारा पराली जलाने से बढ़ रहे प्रदूषण की समस्या बारे।	ध्यानाकर्षण सूचना संख्या 3 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि माननीय अध्यक्ष महोदय के आदेशानुसार ध्यानाकर्षण प्रस्ताव से संबंधित कोई भी कार्य इस सत्र में नहीं होगा।
4.	21.11.2019	श्री अभय सिंह चौटाला, विधायक	प्रदेश में धान उत्पादक किसानों को सरकार द्वारा निर्धारित न्यूनतम समर्थन मूल्य न मिलने बारे।	ध्यानाकर्षण सूचना संख्या 4 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि माननीय अध्यक्ष महोदय के आदेशानुसार ध्यानाकर्षण प्रस्ताव से संबंधित कोई भी कार्य इस सत्र में नहीं होगा।

COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON

Number of speeches made by Ministers/Members						Time taken in minute by Ministers/Members					
Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition			Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition		
			H.L.P.	I.N.C.	I.N.L.D.				H.L.P.	I.N.C.	I.N.L.D.
1	2	3	4	5	6	8	9	10	11	12	13
13 (33%)	6 (16%)	5 (13%)	-	15 (38%)	-	96 (36%)	51 (19%)	20 (8%)	-	97 (37%)	-

Notes:-

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
- ii) Questions Hour has been excluded from the statement.
- iii) Time taken by the Finance Minister in presenting the Budget Estimates is also not included in the statement.
- iv) Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.

FIGURES RELATING TO QUESTIONS

Sr. No.		
1.	Total number of sittings of the Sabha	1
2.	Number of total questions (Starred/Un-starred) received.	NIL
3.	Number of Short Notice questions received.	NIL
4.	Total number of sittings at which questions hour was dispensed with/ not held.	NIL
5.	Total number of Members from whom notice were received.	NIL
6.	Total number of questions to which oral answers were given	NIL
7.	Largest number of questions orally answered on any one day.	NIL
8.	Least number of questions orally answered on any one day.	NIL
9.	Total number of Starred questions converted into Un-starred questions.	NIL
10.	Total number of Un-starred questions replied to	NIL
11.	Largest number of questions orally answered by any one Minister/Chief Minister.	NIL
12.	Largest number of questions orally addressed to any one Minister (Chief Minister).	NIL
13.	Total number of statements in replies to questions supplied to the member concerned.	NIL

QUESTION STATEMENT

	No. of Notice Received	Admitted	No. referred Back	No. Converted	No. Disallowed	No. Bracket	Number Lapsed	Number Not put	Number postponed	Number answered	Number of Question Deemed to Have been Answered	Number of Supplementaries
Starred	-	-	-	-	-	-	-	-	-	-	-	-
Un- starred	-	-	-	-	-	-	-	-	-	-	-	-
Short - notices	-	-	-	-	-	-	-	-	-	-	-	-

QUESTIONS STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTION ANSWERED (NOT PUT/POSTPONED)

DATE	<u>QUESTION</u> TREASURY	OPPOSITION	INDEPENDENT	QUESTION NOT PUT	QUESTION POSTPONED
26-11-2019	-	-	-	-	-

STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45

DATE	TREASURY	OPPOSITION	INDEPENDENT	TOTAL NUMBER OF QUESTION DEEMED TO HAVE BEEN ANSWERED	TOTAL No. OF QUESTION ORALLY ANSWERED	QUESTION NOT PUT	TOTAL NUMBER OF LISTED QUESTION
26-11-2019	-	-	-	-	-	-	-

**APPENDIX
BULLETIN**

(Containing brief record of the sittings of the Fourteenth Vidhan Sabha held during the 2nd (November, Session 2019))

**BULLETIN NO. 1
Tuesday, the 26th November, 2019
(from 11.00 A.M. to 4.49 P.M.)**

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Azmat Khan, former Member of Haryana Legislative Assembly.
2. Martyrs of Haryana
3. Others.

and spoke for 3 minutes.

Shri Bhupinder Singh Hooda, Leader of the Opposition, Spoke for 3 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 2 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. ANNOUNCEMENT BY THE SPEAKER

PANEL OF CHAIRPERSONS

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons :-

1. Shri Aseem Goyal, M.L.A.
2. Smt. Seema Trikha, M.L.A.
3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

III. INTIMATION REGARDING ABSENCE

The Speaker informed the House that he had received an intimation from Shri Abhay Singh Chautala and Dr. Raghuvir Singh Kadian, M.L.As, expressing their inability to attend the sitting of Haryana Vidhan Sabha today, i.e. the 26th November, 2019 due to their personal reasons.

IV. ANNOUNCEMENT BY THE SECRETARY

The Secretary informed the House that the following Bill which was passed by the Haryana Legislative Assembly during its Session held in November, 2019 has since been assented to by the Governor:-

November Session, 2019

The Haryana Goods and Services Tax (Amendment) Bill, 2019.

V. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the First Report of the Business Advisory Committee as under:-

“The Committee met at 9.30 A.M. on Tuesday, the 26th November, 2019 in the Chamber of the Hon’ble Speaker.

The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Tuesday, the 26th November, 2019 at 11.00 A.M. and adjourn after conclusion of Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 26th November, 2019 be transacted by the Sabha as follows:-

Tuesday, the 26th November, 2019
(11.00 A.M.)

1. Obituary References.
2. Presentation and adoption of First Report of the Business Advisory Committee.
3. Motion under Rule-15 regarding Non-stop sitting.
4. Motion under Rule-16 regarding adjournment of the Sabha sine-die.
5. Papers to be laid/re-laid on the Table of the House.
6. Election of Deputy Speaker.
7. Resolution in connection with Commemoration of 70th Anniversary of the Adoption of Constitution of India.
8. Legislative Business.
9. Any other Business.

The Parliamentary Affairs Minister moved-

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

VI. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

VII. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

VIII. PAPERS RE-LAID/LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister re-laid papers Sr. No. 1 to 200 and laid from Sr. Nos. 201 to 209 on the Table of the House.

IX. ELECTION OF DEPUTY SPEAKER

At 11.15 A.M. the Chief Minister moved-

That Shri Ranbir Gangwa, a Member of the Haryana Legislative Assembly, who is present in the House, be elected as Deputy Speaker of the Assembly.

The motion was seconded by the Deputy Chief Minister .

There being no other proposal, the Speaker declared Shri Ranbir Gangwa unanimously elected as Deputy Speaker at 11.17 A.M. and requested him to take the seat of the Deputy Speaker.

(At this stage, Shri Ranbir Gangwa escorted by the Speaker, the Chief Minister, the Deputy Chief Minister, the Home Minister and the Parliamentary Affairs Minister, occupied the seat of Deputy Speaker.)

X. CONGRATULATORY SPEECHES

The Speaker, the Chief Minister, the Deputy Chief Minister and the Parliamentary Affairs Minister made congratulatory speeches.

Shri Bhupinder Singh Hooda, Leader of the Opposition also made congratulatory speeches.

The Deputy Speaker thanked all the members of the House for unanimously elected him as Deputy Speaker.

XI. WELCOME TO THE FORMER DEPUTY SPEAKER OF HARYANA VIDHAN SABHA/ FORMER MINISTER OF HARYANA/ FORMER MEMBER OF HARYANA VIDHAN SABHA & FORMER CHIEF PARLIAMENTARY SECRETARY OF HARYANA.

The Parliamentary Affairs Minister on behalf of the House, welcomed Shri Kulbir Singh Malik, former Deputy Speaker of Haryana Vidhan Sabha, Shri Attar Singh Saini, former Minister of Haryana, Shri Ramesh Kumar Khatak, former Member of Haryana Vidhan Sabha, and Shri Ran Singh Mann, former Chief Parliamentary Secretary, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

XII. OFFICIAL RESOLUTION

Regarding Commemoration of 70th Anniversary of the adoption of Constitution of India.

At 11.26 A.M. the Chief Minister moved-

“पूरा भारतवर्ष आज संविधान दिवस मना रहा है। आज ही के दिन 26 नवम्बर, 1949 में संविधान सभा ने भारत का संविधान अंगीकार किया था। इसके दो मास पश्चात् 26 जनवरी, 1950 को संविधान लागू हुआ और भारत एक गणतंत्र बना।

भारत आज दुनिया का सबसे बड़ा लोकतंत्रिक देश है। हमारा संविधान हमारे लोकतंत्र का पावन ग्रंथ है। इसी के द्वारा आज हर देशवासी को न्याय, समानता, स्वतंत्रता, विचारों की अभिव्यक्ति तथा उन्नति के समान अवसर मिले हुए हैं।

जहां एक ओर हमारा संविधान सभी भारतीयों को अपने भाग तीन में कुछ मूल अधिकार देता है वहीं अपने भाग चार (क) में सभी नागरिकों के लिए कुछ मूल कर्तव्य भी निर्धारित करता है। हमारे संविधान के अनुच्छेद 51(क) के अनुसार—

“भारत के प्रत्येक नागरिक का यह कर्तव्य होगा कि वह—

क. संविधान का पालन करे और उसके आदर्शों, संस्थाओं, राष्ट्र ध्वज और राष्ट्रगान का आदर करे;

ख. स्वतंत्रता के लिए हमारे राष्ट्रीय आंदोलन को प्रेरित करने वाले उच्च आदर्शों को हृदय में संजोए रखे और उनका पालन करे;

ग. भारत की प्रभुता, एकता और अखण्डता की रक्षा करे और उसे अक्षुण्ण रखे;

घ. देश की रक्षा करे और आह्वान किये जाने पर राष्ट्र की सेवा करे;

ड. भारत के सभी लोगों में समरसता और समान भ्रातृत्व की भावना का निर्माण करे, जो धर्म, भाषा और प्रदेश या वर्ग पर आधारित सभी भेदभाव से परे हो, ऐसी प्रथाओं का त्याग करे, जो स्त्रियों के सम्मान के विरुद्ध हैं;

च. हमारी सामाजिक संस्कृति की गौरवशाली परम्परा का महत्व समझे और उसका परिरक्षण करे;

छ. प्राकृतिक पर्यावरण की, जिसके अंतर्गत वन, झील, नदी और वन्य जीव हैं, रक्षा करे और उसका संवर्धन करे तथा प्राणी मात्र के प्रति दया भाव रखे;

ज. वैज्ञानिक दृष्टिकोण, मानववाद और ज्ञानार्जन तथा सौहार्द की भावना का विकास करे;

झ. सार्वजनिक सम्पत्ति को सुरक्षित रखे और हिंसा से दूर रहे;

ञ. व्यक्तिगत तथा सामूहिक गतिविधियों के सभी क्षेत्रों में उत्कर्ष की ओर बढ़ने का सतत प्रयास करे, जिससे राष्ट्र निरंतर बढ़ते हुए प्रयत्न और उपलब्धि की नई ऊंचाइयों को छू ले;

ट. यदि माता—पिता या संरक्षक है, छह वर्ष से चौदह वर्ष तक की आयु वाले अपने, यथास्थिति, बालक या प्रतिपाल्य के लिए शिक्षा के अवसर प्रदान करे।”

स्पष्टतः हमारे संविधान में दिये गये उपरोक्त ग्यारह मूल कर्तव्य प्राचीन भारतीय सभ्यता और संस्कृति के उच्च मूल्यों के प्रतिबिम्ब हैं और 'वसुधैव कुटुम्बकम्' की वैदिक विचारधारा पर आधारित हैं। इनमें शांति, धैर्य और परस्पर मेलजोल का अमर संदेश निहित है। सहनशीलता भारतीय सभ्यता का एक अभिन्न अंग है, जिसका वर्णन करते हुए स्वामी विवेकानंद जी ने कहा था कि "विश्व में धार्मिक विचारों के नाम पर जो सहनशीलता और सहानुभूति है वह आर्यों की इस धरती पर है, और कहीं नहीं। हिन्दू, मुस्लमान, सिक्ख और ईसाई परस्पर एक—दूसरे के लिए धार्मिक स्थलों का निर्माण करते हैं। ऐसा विश्व में और कहीं नहीं है। इसलिए एक बड़ी शिक्षा जो विश्व भारत में प्राप्त करना चाहता है और कर सकता है वह न केवल सहनशीलता बल्कि सहानुभूति का विचार भी है।”

वहीं दूसरी ओर वर्तमान समय में सतत विकास के वैश्विक लक्ष्यों की ओर मानव जाति की अनवरत यात्रा के लिए भी ये मूल कर्तव्य पथ—प्रदर्शन का कार्य करते हैं। मेरा मानना है कि किसी भी सभ्य

समाज में अधिकार और कर्तव्य एक ही सिक्के के दो पहलू होते हैं। हाल ही में हमने राष्ट्रपिता महात्मा गांधी का 150वां जयंती वर्ष मनाया है। उन्होंने कहा था, "Right is duty well performed" अर्थात् "कर्तव्य का सही निर्वहन ही अधिकार है।" यह कटु सत्य है कि स्वतंत्रता के बाद से हमारे देश में मूल अधिकारों पर मूल कर्तव्यों के मुकाबले बहुत अधिक बल दिया गया। शुरू में शायद यह आवश्यक भी था, परन्तु अब समय आ गया है कि अपने लोकतंत्र को और परिपक्व करने के लिए हम भारत के सभी नागरिक अपने मूल कर्तव्यों का दृढ़ता से पालन करें।

इस सम्बन्ध में प्रदेश के जन-जन को विशेषकर युवा पीढ़ी को मूल कर्तव्यों से परिचित करवाने के लिए आज से बाबा साहेब डॉ० भीम राव अम्बेडकर जी की 129वीं जयंती अर्थात् 14 अप्रैल, 2020 तक पूरे प्रदेश में मूल कर्तव्य जागरूकता अभियान चलाया जाएगा। इसमें शिक्षण संस्थाओं, नागरिक संगठनों व सरकारी विभागों द्वारा मूल कर्तव्यों पर वार्ता, संगोष्ठी, प्रश्नोत्तरी, वाद-विवाद प्रतियोगिताएं, विचार गोष्ठियां, निबंध लेखन व पेंटिंग प्रतियोगिताएं आयोजित की जाएंगी। चयनित विद्यार्थियों को पंचतीर्थ-बाबा साहेब भीम राव अम्बेडकर जन्म स्थली महू, शिक्षा भूमि लंदन, दीक्षा भूमि नागपुर, महापरिनिर्वाण स्थल दिल्ली तथा चैत्य भूमि मुम्बई का भ्रमण करवाया जाएगा।

ग्राम स्तर पर अनेक जागरूकता यात्राएं और शहरी स्थानीय निकायों में वार्ताएं आयोजित की जाएंगी। अधिवक्ता संगठनों द्वारा सम्मेलन व विचार गोष्ठियां आयोजित की जाएंगी तथा राज्य के कानूनी सहायता केन्द्रों व जिला कानूनी सेवा प्राधिकरणों द्वारा जागरूकता शिविर आयोजित किए जाएंगे।

मैं समझता हूं कि हमारे महान् सदन की तथा इसके सभी सम्मानित सदस्यों की भी हर नागरिक को उसके मूल कर्तव्यों के बारे में अवगत करवाने तथा दैनिक जीवन में इनका अनुपालन करने की आवश्यकता पर बल देने में बड़ी महत्वपूर्ण भूमिका है। इसलिए यह सदन इस दिशा में हर संभव, सत्त तथा प्रभावी प्रयास करने का संकल्प लेता है तथा हम एक सम्पूर्ण प्रभुत्व सम्पन्न, समाजवादी, पंथनिरपेक्ष लोकतंत्रात्मक गणराज्य के रूप, एक सशक्त भारत निर्माण में सफल हो सकें।"

and spoke for 8 minutes.

Dr. Abhe Singh Yadav, Shri Aseem Goyal, Shri Sanjay Singh, Shri Laxman Napa, Dr. Kamal Gupta, Smt. Naina Singh Chautala, Shri Ishwar Singh and Shri Devender Singh Babli, Members from the Treasury Benches spoke for 16, 11, 3, 4, 11, 10, 11 and 7 minutes respectively.

Shri Bhupinder Singh Hooda, Smt. Kiran Choudhry, Shri Bharat Bhushan Batra, Shri Pardeep Chaudhary, Rao Dan Singh and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 11, 20, 10, 3, 7 and 11 minutes respectively.

Shri Rakesh Daultabad, an Independent Member spoke for 2 minutes.

The Parliamentary Affairs Minister also spoke for 5 minutes.

XIII. WELCOME TO THE FREEDOM FIGHTER/ FORMER MINISTER OF HARYANA AND FORMER MEMBER OF HARYANA VIDHAN SABHA.

During the discussion on the Official Resolution, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Lalti Ram, Freedom Fighter, Shri Subhash Katyal, Former Minister of Haryana and Chaudhary Lehri Singh, former Member of Haryana Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

XIV. ADJOURNMENT OF THE SITTING.

The Speaker announced that the House is adjourned for 40 minutes for Lunch Break.

The House then adjourned at 2.00 P.M. for 40 minutes and re-assembled at 2.40 P.M.

XV. RESUMPTION OF DISCUSSION ON THE OFFICIAL RESOLUTION

When the House re-assembled, the discussion on the Official Resolution was resumed.

Shri Ghanshyam Dass, Shri Narender Gupta, Dr. Krishan Lal Middha, Shri Harvinder Kalyan and Shri Ram Kumar Gautam Members from the Treasury Benches spoke for 15, 2, 4,4 and 5 minutes respectively.

Shri Bhupinder Singh Hooda, Shri Neeraj Sharma, Shri Aftab Ahmed, Smt. Shalley, Shri Shamsheer Singh Gogi, Dr. Bishan Lal, Members from the Indian National Congress Party spoke for 2, 7, 10, 3, 4 and 5 minutes respectively.

, Member from anata Party, spoke for 5 minutes.

Shri Ranjit Singh Chautala, Shri Balraj Kundu and Shri Sombir, Independent Members spoke for 10, 4 and 3 minutes respectively.

The Deputy Speaker spoke for 4 minutes.

The Deputy Chief Minister also spoke for 10 minutes.

The Chief Minister, by way of reply, spoke for 25 minutes.

The motion was put and carried unanimously.

XVI. LEGISLATIVE BUSINESS.

The Haryana Panchayati Raj (Second Amendment) Bill, 2019.

At 4.37 P.M. the Deputy Chief Minister introduced the Haryana Panchayati Raj (Second Amendment) Bill, 2019 and moved-

That the Haryana Panchayati Raj (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

Shri Bharat Bhushan Batra, Dr. Bishan Lal Saini, Shri Surender Panwar and Shri Neeraj Sharma, Members from the Indian National Congress Party, spoke for 2 minutes, for a while, 1 minute and 1 minute respectively.

Shri Balraj Kundu, an Independent Member spoke for 01 minute.

The Deputy Chief Minister also spoke for 2 minutes.

The Chief Minister, by way of reply, spoke for 1 minute.

The motion was put and carried.

The Deputy Speaker occupied the Chair from 1:04 P.M. to 1:52 P.M.

The House then adjourned sine die.
